

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 90 of 2001

Allahabad this the 29th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Harnam Singh, aged about 60 years, Son of Shri Nirbhay Singh, Retired Goods Driver, Jhansi, resident of Eastern Railway Colony, behind S & T Office, Civil Lines, Lalitpur(U.P.)

Applicant

By Advocate Shri R.G. Soni

Versus

1. Union of India through General Manager, Central Railway, Mumbai CST.
2. Divisional Railway Manager, Central Railway, Jhansi.

Respondents

By Advocate Shri K.P. Singh

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant-Harnam Singh filed this O.A. seeking order to quash the annexure A-1 and also for a direction regarding payment of interest on delayed settlement of dues and also for direction to appoint the son of the petitioner on compassionate ground. The prayer regarding claim of interest has not been pressed and the relief clause has been amended accordingly by deletion of prayer in <sup>respect</sup> reply thereof. Now the matter remains only for compassionate appointment, for which the applicant has grievance that ..pg.2/-

*Conc.*

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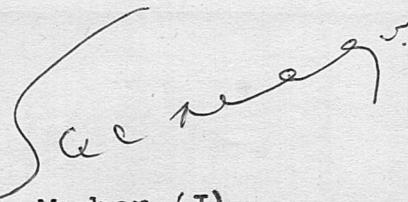
inspite of his repeated representations, no decision has been taken by the competent authority and has prayed that necessary directions may <sup>Pray</sup> kindly be issued.

2. The prayer opposed on behalf of the respondents.

3. Keeping in view the facts and circumstances of the matter, the O.A. is decided at admission stage with the following directions;

"In case the applicant moves a fresh representation regarding claim of compassionate appointment within two weeks, same be decided by the respondents within 6 weeks <sup>thereafter</sup> by passing detailed, reasoned and speaking order taking into consideration the departmental directions and legal position in this regard."

4. No cost.

  
Member (J)

/M. M./